

न जानने वाला व्यक्ति तार का अनुवाद कराना चाहे, तो वह तार-घर से कह कर उस का अनुवाद करा सकता है ।

**डा० सत्यबाबी :** क्या मैं जान सकता हूँ कि जो अंग्रेजी के तार देहातों में भेजे जाते हैं उन के लिये ऐसा कोई प्रबन्ध किया जा रहा है कि वे तारघर से ही हिन्दी में अनुवाद करने के बाद भेजे जायें, क्योंकि देहात में अंग्रेजी पढ़े लिखे आदमी न मिलने के कारण उन तारों का उद्देश्य ही नष्ट हो जाता है ?

**श्री राज बहादुर :** वर्तमान में जो प्रबन्ध है वह तो केवल इतना ही है कि यदि पाने वाला तार का अनुवाद कराना चाहे तो वह तारघर में हो सकता है ।

**श्री एम० एल० द्विवेदी :** इस बात को ध्यान में रखते हुए कि हमारे यहां देहातों में अंग्रेजी जानने वाले नहीं रहते, क्या सरकार के पास इस तरह की मांग आयी है कि जो तार देहातों में भेजे जायें, वे प्रादेशिक भाषाओं में भेजे जायें ?

**श्री राज बहादुर :** इस प्रकार का यह पहला सुझाव आप के द्वारा ही प्राप्त हो रहा है ?

**पंडित सी० एन० आलबीय :** क्या भोपाल राज्य और मध्य भारत की रीजनल कमेटी ने इस प्रकार का सुझाव गवर्नमेंट को भेजा है ?

**श्री राज बहादुर :** मैं माननीय सदस्य की जानकारी के लिये यह बतलाना चाहता हूँ, और मैं समझता हूँ कि उन को स्मरण भी होगा, कि मध्य भारत में, उत्तर प्रदेश में, राजस्थान में और पंजाब में बहुत से तारघर ऐसे हैं जहां कि हिन्दी में ही तार दिये जा सकते हैं । फिर जहां हिन्दी में तार दिये जा सकते हैं वहां अनुवाद कराने की सुविधा का प्रश्न ही पैदा नहीं होता ।

**डा० सुरेश चन्द्र :** उन तारों के बारे में क्या प्रबन्ध है जो कि हिन्दी में भेजे जाते हैं लेकिन जिन के पहुंचने के स्थान पर हिन्दी जानने वाले नहीं हैं ?

**श्री राज बहादुर :** इस की व्यवस्था तो शिक्षा मंत्रालय द्वारा होगी ।

#### Award of Industrial Tribunal, Dhanbad

\*2428. **Dr. Rama Rao:** Will the Minister of Labour be pleased to state:

(a) the main points of the Award of the Industrial Tribunal, Dhanbad, given on the 24th June, 1955 in the dispute between Maganese Mine owners and their workers; and

(b) the extent to which the order on medical facilities has been or is proposed to be implemented?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) I would refer the hon. Member to the full text of the award published in the Gazette of India (Part II, Section 3), dated the 2nd July, 1955, under the Government Notification No. S.R.O. 1409, dated the 24th June, 1955, copies of which have been placed in the Library.

(b) The award has been stayed by the Labour Appellate Tribunal, Bombay. The question of implementation of award by the employers does not therefore, arise at this stage.

**Dr. Rama Rao:** This award applies to the majorities of the maganese mines in Dhanbad. There are some others, thirty or forty in Andhara, Orissa and Bihar. Will the terms of this award be extended to those mines also, or the workers there have to go through all the processes of an industrial dispute and then get the award?

**Shri Abid Ali:** I do not think legally we can enforce this award in other areas. If the workers in Andhara or other places desire that their matter also should be adjudicated, they are at liberty to submit their demands to us.

**Dr. Rama Rao:** Do Government have any information as to whether the points about bonus, wages and other things have been implemented so far, or if any steps are being taken to implement those points ?

**The Minister of Labour (Shri Khandubhai Desai):** As the answer has been given the question of 245 mines was referred to a tribunal. It has given a decision which is now in appeal, and after that appeal is finalised, the award will be implemented. With regard to the other States where this adjudication is not applicable, if they bring it to the notice of the Government, Government will consider it.

**Dr. Rama Rao:** Very often, it happens that.....

**Mr. Deputy-Speaker:** What is the hon. Member's question? Even to start with, there must be an indication of a question and not of a speech.

**Dr. Rama Rao:** May I know, when these awards are not implemented, how soon Government take action to compel the employers to implement the awards?

**Mr. Deputy-Speaker:** The appeal has to be disposed of. Then time has to be given for the implementation or non-implementation. It is only in the third stage that the question arises what Government will do if the awards are not implemented. I am not going to allow that question.

### Road Transport Development

\*2429. **Shri B. N. Misra:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that a deputation headed by the Chairman of the Indian Roads and Transport Development Association, recently waited on him to discuss the possibilities of effecting further improvements in the Road Transport in India;

- (b) if so, the points discussed; and  
(c) the decisions, if any, arrived at?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) Yes, Sir.

(b) and (c). Several points relating to the development of road transport in the country were discussed. The deputationists were informed that the points raised by them would be carefully considered by Government.

**Shri B. N. Misra:** My question was: "if so, the points discussed;"

The hon. Parliamentary Secretary has stated in reply to that that several points were discussed. May I know the details of those points? That is what I wanted to know.

**Shri Shahnawaz Khan:** They covered a wide range of subjects.

**Mr. Deputy-Speaker:** Then, why did the hon. Parliamentary Secretary not place it on the Table of the House? I would suggest to hon. Ministers that whenever any question or any part of a question involves a tabular statement as answer, then that may be given to the Notice Officer earlier. Part (b) of the question is:

"if so, the points discussed;"

If the answer to that is a long statement of if a number of points are there, then the hon. Parliamentary Secretary must have already placed it on the Table of the House or given it to the Notice office.

**Shri Shahnawaz Khan:** I can do so, if so you desire.

**Mr. Deputy-Speaker:** I am not going to allow reading of all that now.

**Shri B. N. Misra:** I am thankful to you for your elucidation that if my question was particular and it involved a very long answer, it should have been laid on the Table.

**Mr. Deputy-Speaker:** In future that will be done.

**Shri B. N. Misra:** May I know whether those points that I had asked for in my question will be circulated to Members now?

**Mr. Deputy-Speaker:** Circulated to hon. Members? The hon. Member will have it, if he wants, from the hon. Minister.

**Shri B. N. Misra:** I want to know those points. I have put the question. So, shall I have those points?

**Mr. Deputy-Speaker:** But the hon. Member has given the suggestion that they should be circulated to all hon. Members. If the hon. Member wants, he will get a copy.

**The Minister of Railways and Transport (Shri L. B. Shastri):** I can tell him the main heads. They are as follows: (i) increase in transport capacity; (ii) reduction of prices of motor vehicles; (iii) reduction of taxes on motor vehicles; and (iv) removal of restrictions on the operation of motor vehicles.

**Shri M. L. Dwivedi:** May I know what decision has been taken in connection with the reduction of taxes?

**Shri L. B. Shastri:** That matter is still under consideration.

### Local Delivery Post Cards

\*2430. **Shri Telkikar:** Will the Minister of Communications be pleased to state:

(a) whether the Local Delivery Post Cards are available for sale in all the post-offices in India;

(b) if not, the reasons therefor; and

(c) the annual income from the sale of these post cards?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes where there is a demand for them.

(b) Does not arise.